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O.A. No.877/2010

ORDER DATED 20th JULY, 2011

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)
&

HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Sri A.K. Mohanty, Ld. Proxy Counsel for the applicant and Sri B.K. Mohapatra, Ld. Addl. Standing Counsel for the Respondents.

2. Sri B.K. Mohapatra, Ld. Addl. Standing Counsel for the Respondents pointed out that India Government Mint has not been notified under the jurisdiction of C.A.T. under Section 14 of A.T. Act, 1985. Even Sri Mohapatra has not shown any document that this organization comes within the jurisdiction of the C.A.T. for adjudication of service dispute.

3. In view of the above, we are constrained to dismiss this O.A. due to lack of jurisdiction. However, we give liberty to the applicant to seek redressal of his grievance in appropriate forum.


MEMBER(J)


C.R. MOHAPATRA
MEMBER(A)

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